

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA 1772/87

.. Date of decision: 11.05.93

Sh. Phool Singh

.. Applicant

Versus

Union of India

.. Respondents

For the applicant

.. None

For the respondents .. Mrs. Avnish Ahlawat, Counsel.

CORAM

Hon'ble Sh. A.B. Gorthi, Member (A)

Hon'ble Sh. C.J. Roy, Member (J)

Yesterday when the case was listed peremptorily for final hearing, none appeared for the applicant. With a view to give ~~an~~ another opportunity to the applicant/his counsel, the case was again fixed peremptorily for hearing today. Even today, the applicant is represented by none. The case is therefore, dismissed for default. There shall be no order as to costs.

(C.J. Roy)

Member (J)

(A.B. Gorthi)

Member (A)

SNR

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